

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

O.A No.2320/2018

New Delhi, this the 1<sup>st</sup> day of June, 2018

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)  
HON'BLE MR. UDAY KUMAR VARMA, MEMBER (A)**

Ms. Geeta Nainwal Rikhari  
W/o Deepak Rikhari  
Grade-IV (DASS)/LDC, 33 years  
Group 'C',  
1214, Janta Flat, GTB Enclave,  
New Delhi-110093. .. Applicant

(By Advocate: Shri B.K. Berera)

Versus

1. The Govt. of NCT of Delhi  
Through the Chief Secretary,  
Delhi Secretariat,  
Players Building,  
New Delhi.
2. The Deputy Secretary (Services),  
Govt. of NCT of Delhi,  
Service Department (II),  
5<sup>th</sup> Level, A Wing,  
Delhi Secretariat,  
I.P. Estate, New Delhi-110002.
3. The Dy. Secretary (Services)  
Govt. of NCT of Delhi,  
Service Department (IV),  
7<sup>th</sup> Level, B Wing, Delhi Secretariat,  
I.P. Estate,  
New Delhi-110002.
4. The Joint Director,  
Government of NCT of Delhi,  
Directorate of Economics & Statistics,  
Vikas Bhawan-II, 3<sup>rd</sup> Floor, B Wing,  
Upper Bela Road, Near Metcalf House,  
Delhi-110054. .. Respondents

**ORDER (ORAL)****By Mr. V. Ajay Kumar, Member (J)**

Heard the learned counsel for the applicant.

2. The applicant filed the O.A. seeking the following relief(s):

- “(i) Directions to respondents to consider her for promotion to the post of Grade-III (DASS)/UDC with all consequential benefits as from the date of seniority she fulfil all the requirement of post.
- (ii) Direction to the respondents to pay cost of litigation.
- (iii) Any other order as this Hon’ble Tribunal may deem fit under the present facts and circumstances of the case”.

3. It is submitted that the applicant made number of representations, including Annexure A-7 dated 05.04.2018, ventilating his grievances to the respondents. However, no orders have been passed thereon till date.

4. In the circumstances, the O.A. is disposed of at the admission stage itself, without going into the other merits of the case, by directing the respondents to consider the Annexure A-7 representation dated 05.04.2018 of the applicant and to pass appropriate reasoned and speaking order thereon, in accordance with law, within 30 days from the date of receipt of a certified copy of this order. No order as to costs.

Let a copy of the O.A. be enclosed to this order.

**(UDAY KUMAR VARMA)  
MEMBER (A)**

**(V. AJAY KUMAR)  
MEMBER (J)**

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